

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 63/MP/2020

Subject : Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming extension of Scheduled Delivery Date on account of force majeure events falling within the scope of Article(s) 3.1, 3.4.3, 4.7 and 9 of the Power Purchase Agreement dated 23.8.2013 read with the addendum dated 10.12.2013 executed between the Petitioner and the Respondent TANGEDCO.

Petitioner : BALCO

Respondents : TANGEDCO and 2 ors.

Date of Hearing : **17.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member

Parties Present : Shri Hemant Singh, Advocate, BALCO
Shri Chetan Garg, Advocate, BALCO
Ms. Alchi Thapliyal, Advocate, BALCO
Shri Rahul Ranjan, Advocate, TANGEDCO

Record of Proceedings

Case was heard through a virtual conferencing

Since the order in the Petition (which was reserved on 19.4.2024) could not be issued prior to the two Members of this Commission, who formed part of the Coram, demitting office, the matter has been re-listed for hearing.

2. At the outset, the learned counsel for the Respondent TANGEDCO prayed for a week's time to file its comprehensive written submissions in the matter. Subject to this, he submitted that the order in the petition may be reserved.

3. The learned counsel for the Petitioner submitted that since written submissions had already been filed by the Petitioner, the Commission may reserve its orders in the petition.

4. The Commission, after permitting the Respondent TANGEDCO to file its comprehensive written submissions by **30.9.2024**, reserved its order in the Petition.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

